

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 30th December, 2020

SO-397, Whereas, on 18-8-2020 Bandipora Police received reliable information about the movement of terrorist in the orchards of Chek-I-Chandergair Hajin. Subsequently a joint cordon and search operation was launched by the security forces in the area; and

2. Whereas, during the search security forces arrested one terrorist of LeT outfit identified as Sabzar Ahmad Rather @ Aatish Bhai S/O Mohammad Yousuf Rather R/O Awneera Zainapora Shopian and recovered 01 pistol, 01 Pistol Magazine and 04 Pistol rounds from his possession; and

3. Whereas, a Case FIR No. 33/2020 U/S 13,20,23 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Hajin and investigation of the case was set into motion; and

4. Whereas, during investigation site plan of place of occurrence and seizure memo was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during the course of investigation it was revealed that the accused Sabzar Ahmad Rather @ Aatish Bhai was affiliated with the banned organization LeT outfit and had procured the illegal arms/ammunition from the said organization for committing subversive activities in the area; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused for commission of offences punishable under section(s) as shown against his name of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Sabzar Ahmad Rather @ Aatish Bhai S/O Mohammad Yousuf Rather R/O Awneera Zainapora	13,20,23 ULA (P) Act

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is

sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,20,23 ULA (P) Act, in the case FIR No. 33/2020 of Police Station Hajin.

By order of the Government of Jammu & Kashmir.

Sd/-

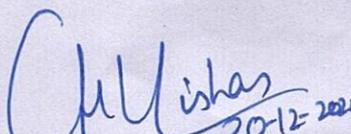
Principal Secretary to Government
Home Department.

No:-Home/Pros/189/S/2020

Dated:-30-12-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
4. Pvt. Secy. to Principal Secretary (Home) Department for information to PS (Home).
5. Stock file.


Deputy Secretary to Government
Home Department.
